

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.6187/Del./2017
Assessment Year: 2012-13

DCIT, Circle-1(1)(1),Intl. Taxation, New Delhi	Vs.	AGENCE FRANCE PRESSE, 3 rd Floor, 56, Janpath, New Delhi
PAN :AAFCA3976K		
(Appellant)		(Respondent)

Appellant by	Shri Satpal Gulati, CIT(DR)
Respondent by	Shri R. Raghunath, CA

Date of hearing	24.03.2021
Date of pronouncement	24.03.2021

ORDER

PER O.P. KANT, AM:

The present appeal by Revenue is directed against order dated 21.07.2017 passed by learned Commissioner of Income Tax (Appeals)-42, New Delhi, pertaining to assessment year 2012-13.

2. The learned counsel for the assessee, at the outset, stated that the assessee has settled the matter under the “Vivad Se Vishwas Scheme, 2020”. He, therefore, seeks permission to treat the appeal as deemed to be withdrawn under the provisions of Direct Tax Vivad Se Vishwas Act, 2020. The assessee has also

filed a copy of Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on record.

3. We have heard learned Representative of both the parties through Video Conferencing and have perused Form No. 3 issued by Income-tax Department with reference to present appeal. For ready reference, Section 4(2) of the Direct Tax Vivad Se Vishwas Act (supra) reads as under:

“4. (1)

(2) Upon the filing the declaration, any appeal pending before the Income-tax Appellate Tribunal or Commissioner (Appeals), in respect of the disputed income or disputed interest or disputed penalty or disputed fee and tax arrear shall be deemed to have been withdrawn from the date on which certificate under sub-section (1) of section 5 is issued by the designated authority.”

4. In view of the above, as the Form No. 3 has been issued in the case of the assessee, the appeal of the Revenue is deemed to be withdrawn. Hence, the appeal is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 24th March, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi